



2026:AHC:19954

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 345 of 2026

Mulayam And Another

.....Petitioner(s)

Versus

State Of U.P. And 17 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Brajesh Kumar Singh
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Sri Brajesh Kumar Singh, learned counsel for the petitioners, Sri Anil Kumar Yadav, learned standing counsel for the state-respondents and Sri Bhupendra Kumar Tripathi, learned counsel for the respondent-Land Management Committee.

2. The instant writ petition has been filed for the following relief:-

"Issue a writ, order or direction in the nature of writ of mandamus, directing respondent no.2/Board of Revenue, U.P. at Prayagraj to decide the Revision No.4137/2025 (Mahaveer and Others vs. State of U.P. and Others) within the stipulated period."

3. Counsel for the petitioners states that revision under Section 210 of the U.P. Revenue Code, 2006 filed by the private respondent, arising out of the proceeding under Section 24 of the U.P. Revenue Code, 2006, is pending before respondent no.2/Board of Revenue, U.P., Prayagraj since 29.8.2025. He further placed the copy of the order

sheet of the pending proceeding, in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2 to decide the aforesaid proceedings to its logical conclusion, as expeditiously as possible, preferably within a period of 3 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

January 29, 2026

C.Prakash

(Chandra Kumar Rai,J.)